

Central Administrative Tribunal, Principal Bench

## Original Application No. 394 of 2000

New Delhi, this the 11th day of July, 2000

Hon'ble Mr. Justice Ashok Agarwal Chairman Hon'ble Mr. V. K. Majotra, Member (Admnv)

Dr.Y.R.Midha, Son of Shri V.S.Midha, Resident of B-87, Anand Vihar, Delhi-110092 - Applicant

(By Advocate Ms.Geeta Luthra)

## <u>Versus</u>

- 1. Office of the Comptroller and Auditor General of India, 10 Bahadur Shah Zafar Marg, New Delhi-110002.
- 2. Shri V.K.Shunglu, The Comptroller and Auditor General of India, 10 Bahadur Shah Zafar Marg, New Delhi-110002.
- 3. Shri P.K.Lahiri, Deputy Comptroller and Auditor General, 10 Bahadur Shah Zafar Marg, New Delhi-110002.
- 4. Shri P.K.Jena, Principal Director of Audit (ESM), Ager Building, I.P.Estate, New Delhi-110002.
- 5. Shri **6**.C.Srivastava, Addl. Deputy Comptroller and Auditor General, 10 Bahadur Shah Zafar Marg, New Delhi-110002.
- 6. Mrs. Rekha Gupta, Principal Director, Office of the Comptroller and Auditor General of India, 10 Bahadur Shah Zafar Marg, New Delhi-110002.
- 7. Mrs. Lata Singh, House No.222, Sector 15-A, Noida (UP).
- 8. Shri A.K.Garde, 103, Godavari Apartment, Alaknanda, New Delhi-110019.
- 9. Assistant Comptroller and Auditor General
   (Personnel), 10 Bahadur Shah Zafar Marg,
   New Delhi-110002.

  Respondents

(By Advocate Shri M.K.Gupta)

## ORDER (Oral)

## By Justice Ashok Agarwal, Chairman.-

Present OA is instituted at an interlocutory stage. We are, therefore, not inclined to go into the merits of the matter and interfere. Applicant, it goes without saying, will be entitled to raise all the

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contentions taken up in the present OA before the enquiry officer, the disciplinary authority and the appellate authority.

- 2. As far as the grievance in regard to appointment of the enquiry officer is concerned, he is a retired officer from the Central Secretariat, who had held the position of Secretary of Central Vigilance Commission. In the circumstances we do not find that his appointment as enquiry officer can be successfully assailed at least at this preliminary stage.
- 3. Present OA, in the circumstances, is summarily rejected. No costs.

ok Agarwal) Chairman

(V.K.Majotra) Member (Admnv)

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